Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 21st February, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 7 of 2024

A BILL FURTHER TO AMEND THE TAMIL NADU PANCHAYATS ACT, 1994.

 $$\mathsf{B}_\mathsf{E}$$ it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventh-fifth year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Panchayats Short title and (Fifth Amendment) Act, 2024. commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act 21 of 1994.

2. After section 110 of the Tamil Nadu Panchayats Act, 1994 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

"110-A Solid waste management.— (1) It shall be the duty of the panchayat to manage the solid waste so as to keep the public place clean, by adopting a system of collection of segregated waste at source, transportation, processing and disposal of solid waste scientifically in a place specifically allotted for this purpose by the panchayat, either within or outside the panchayat limit.

(2) The public, households, commercial establishments and other institutions shall segregate the solid waste generated by them and dispose of it or hand it over to the panchayat in such manner as may be prescribed.".

3. In section 136 of the principal Act, for the expression "filth", the expression "filth, solid waste" shall be substituted.

Amendment of section 136.

Insertion of new

section 110-A.

STATEMENT OF OBJECTS AND REASONS.

As per the Solid Waste Management Rules, 2016, made under the Environment (Protection) Act, 1986 (Central Act 29 of 1986), it is the responsibility of local bodies to manage solid waste generated within its limits in a scientific manner. Hence, it is necessary to cast a duty on the village panchayats to effectively collect the solid waste and dispose it scientifically. Accordingly, the Government have decided to amend the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) suitably.

2. The Bill seeks to give effect to the above decision.

I. PERIYASAMY, Minister for Rural Development.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Clause 2 of the Bill empowers the Government to make rules to carry out the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

I. PERIYASAMY, Minister for Rural Development.

Secretariat, Chennai-600 009, 21st February 2024.

K. SRINIVASAN, *Principal Secretary.*